

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Service Tax Appeal No. 86208 of 2019

(Arising out of Order-in-Appeal No. PUN-CT-APPII-000-184-18-19 dated 06.02.2019 passed by Commissioner of Central Tax (Appeals-II), Pune.)

M/s. Wahi Estates Pvt. Ltd.Appellant

VERSUS

**Commissioner of CGST &
Central Excise, Pune-II**Respondent

APPEARANCE:

Shri Vinay Jain, Advocate for the Appellant

Shri Saikrishna Hatangadi, Assistant Commissioner, Authorised Representative for the Respondent

CORAM:

**HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)**

FINAL ORDER NO. A/86878/2021

Date of Hearing: 21.09.2021

Date of Decision: 21.09.2021

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

**(Sanjiv Srivastava)
Member (Technical)**

**(Dr. Suvendu Kumar Pati)
Member (Judicial)**

Prasad